

सरकारों से भूमि पट्टे पर ली गई है और निगम को सौंप दी गई है। सार्वजनिक तथा गैर-सरकारी क्षेत्रों में बड़े फार्मों को दी गई अन्य सुविधाओं के सम्बन्ध में जानकारी एकत्रित की जा रही है और सभा पटल पर रख दी जायेगी।

Legislation to Ban Allotment of Fertile Land for Industrial Purposes

5015. SHRI ABDUL GHANI DAR : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether Government are bringing a comprehensive Bill to ban the allotment of fertile lands for industrial purposes ; and

(b) whether this Bill will also provide that no industrialist will have the occupation of lands exceeding their actual needs and if Government find that any industrialist had land more than his needs, Government will resume the excess land and hand over that area to the poor cultivators ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI ANNASAHIB SHINDE) : (a) and (b). It is the accepted policy of the Government of India to ensure that good agricultural land is not acquired for any public purpose except where such acquisition became essential by virtue of its strategic importance or for the development of agriculture itself. Circular letters have been issued by the Government of India to all State Governments requesting them to ensure that good agricultural land is not acquired under the provisions of the Land Acquisition Act. The Land Acquisition Review Committee also considered all aspects of land acquisition and has recommended that while it may not be practicable to impose a total ban on the acquisition of good agricultural land due to its strategic importance and also for the development of agriculture itself, the Government should provide for a statutory device for preventing the acquisition of good agricultural land. The Land Acquisition Review Committee also recommended that in each State a Land

Acquisition Committee should be set up for advising Government in respect of land use policy in the matter of large scale acquisition for public purposes including implementation of projects. One of the functions of this Committee is to ensure that the acquisition of good agricultural land does not take place where it can be avoided. The recommendations of the Land Acquisition Review Committee have been forwarded to the State Governments for their comments. Replies from all States have not been received. From the replies received so far it is found that some State Governments have issued instructions to the concerned authorities to the effect that good agricultural land should not be acquired except in unavoidable circumstances. At present there is no proposal to bring a comprehensive bill for banning the allotment of fertile land for industrial purposes.

Agreement for Import of Tractors from U.S.S.R.

5016. SHRI MUHAMMAD SHERIFF : SHRI CHENGALRAYA NAIDU : SHRI R. BARUA :

Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether any agreement has been signed by the State Trading Corporation and the U.S.S.R. for the supply of tractors ;

(b) the names of the other countries from which India is importing tractors ;

(c) the details of the tractors being imported from each country and the comparative price per tractor being supplied to India ;

(d) whether Government have taken any special steps for the allocation of tractors in the country ; and

(e) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) Yes, Sir.